

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. 19/AM14
SCHEDULED TO BE HELD ON 07.08.2013
(HELD ON 20.08.2013)
UNDER CHAIRMANSHIP OF
SHRI R. SELVAM, JOINT DGFT, IAS

Meeting No. 19/87-NC-7/2013 of NORMS COMMITTEE (NC-7) dealing with ‘Chapter 39 and 40 of ITC (HS) Code’ scheduled to be held on 07.08.2013 (held on 20.08.2013) under the Chairmanship of Shri R. Selvam, Joint DGFT, IAS Udyog Bhawan, New Delhi-110011. Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC attended the Meeting.

2. Committee confirmed Minutes of NC Meeting No. 18/AM14 held on 30.07.2013.
3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-88	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00058/AM14/DES-VII	Status: Deferred
NC No.: 19/AM14 Dated:	Adv. Lic. No.	RLA F. No.	

20.08.2013

0310214142 dated 15.07.2003

03/24/040/00696/AM04

Request: Fixation of adhoc norms for the export product “Nitrocellulose

Damped with IPA”

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 26.07.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-89	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00059/AM14/DES-VII	Status: Deferred
NC No.: 19/AM14 Dated: 20.08.2013	Adv. Lic. No. 0310183237 dated 10.02.2003	RLA F. No. 03/24/040/01790/AM03	

Request: Fixation of norms for the export product “Nitrocellulose damped with

DBP”.

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 26.07.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-90	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00060/AM14/DES-VII	Status: Deferred
NC No.: 19/AM14 Dated:	Adv. Lic. No.	RLA F. No.	

20.08.2013	0310221068 dated 27.08.2003	03/24/040/00085/AM04	
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Request: Fixation of norms for the export product “Nitrocellulose damped with IPA”.

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 26.07.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-91	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00061/AM14/DES-VII	Status: Deferred
NC No.: 19/AM14 Dated: 20.08.2013	Adv. Lic. No. 0310198236 dated 28.04.2003	RLA F. No. 03/24/040/00010/AM04	

Request: Fixation of norms for the export product “Nitrocellulose damped with ATBC”.

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 26.07.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-92	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00062/AM14/DES-VII	Status: Deferred
NC No.: 19/AM14 Dated:	Adv. Lic. No.	RLA F. No.	

20.08.2013

0310086853 dated 01.06.2001

03/24/040/00165/AM02

Request: Fixation of norms for the export product “Industrial Nitrocellulose containing 20% Dibutyl Phthalate”.

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 26.07.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-93	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00063/AM14/DES-VII	Status: Deferred
NC No.: 19/AM14 Dated: 20.08.2013	Adv. Lic. No. 0310086851 dated 01.06.2001	RLA F. No. 03/24/040/00092/AM02	

Request: Fixation of norms for the export product “Nitrocellulose damped with 19.5% Acetyl Tri-Butyl Citrate (ATBC)”.

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 26.07.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-94	AKZO NOBEL INDIA LTD. (FORMERLY KNOWN AS ICI INDIA LTD.)	HQ F. No. 01/87/162/00064/AM14/DES-VII	Status: Deferred
NC No.: 19/AM14 Dated: 20.08.2013	Adv. Lic. No. 0310151310 dated 01.08.2002	RLA F. No. 03/24/040/01444/AM02	

Request: Fixation of norms for the export product “(i) Pre Vulcanised (Milgerlan) Butyl Rubber Sheet – 4MM Thick (1000 Sq. Meter) and (ii) Pre Vulcanised Butyl Rubber (Milgerlan) Security Strap – 1.70 – 2.00 MM Thick (150 Sq. Meter)”.

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 26.07.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-97	MIL INDUSTRIES LTD.	HQ F. No. 01/87/162/00067/AM14/DES-VII	Status: Deferred
NC No.: 19/AM14 Dated: 20.08.2013	Adv. Lic. No. 0410139940 dated 25.09.2012	RLA F. No. 04/24/040/00110/AM13	

Request: Fixation of norms for the export product “(i) Rubber Compounded Sheet – Milgerlan Pre Vulcanised Butyl Rubber Sheet 5 MM Thick (480 Sq. Meter); (ii) Rubber Compounded Sheet – Milgerlan Pre Vulcanised Butyl Rubber Sheet 3 MM Thick (584 Sq. Meter); and (iii) PV Butyl Rubber Milgerlan Security Strip – 1.7MM Thick (72 Sq. Meter)”.

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 29.07.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-98	MIL INDUSTRIES LTD.	HQ F. No. 01/87/162/00068/AM14/DES-VII	Status: Deferred
NC No.: 19/AM14 Dated:	Adv. Lic. No.	RLA F. No.	

Request: Fixation of norms for the export product “(i) Rubber Compounded Sheet – Milgerlan Pre Vulcanised Butyl Rubber Sheet 5 MM Thick (480 Sq. Meter); (ii) Rubber Compounded Sheet – Milgerlan Pre Vulcanised Butyl Rubber Sheet 3 MM Thick (584 Sq. Meter); and (iii) PV Butyl Rubber Milgerlan Security Strip – 1.7MM Thick (72 Sq. Meter)”.

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 29.07.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-99	RAYCHEM RPG PVT. LTD.		Status: Deferred
NC No.: 19/AM14 Dated: 20.08.2013	HQ F. No. 01/87/162/00262/AM09/DES-VII	SEZ F. No. SEEPZ:EOU:12:2006-07:Vol.III	

Request: Re-consideration of quantity of Import Items given by Norms Committee-7 in its Meeting No. 15/AM13 held on 11.07.2012.

Decision: A D/L was issued to the firm on 04.06.2013 with a copy to Development Commissioner and Central Excise asking to submit following information:

- (i) Adhoc norms approved by Development Commissioner for four inputs during the year 2006.
- (ii) Central Excise Data duly certified from 2006 to 2013 for above four inputs.

2. In response to above D/L, the requisite information had been received from both Central Excise and office of Development Commissioner, a copy of which was forwarded to D/o C&PC on 31.07.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

ONLINE CASES

1	Case No.:18/19/87-ALC1/2013	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00158/AM14/	RLA File :07/24/040/00395/AM10/	Lic.No/Date:0710075067 27.10.2010	Defer Date: 11.09.2013
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

2	Case No.:7/41/87-ALC1/2011	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00316/AM12/	RLA File :02/24/040/00157/AM12/	Lic.No/Date:0210170358 08.12.2011	Defer Date:04.09.2013
	Decision: A D/L No. 46011/18/2011-PC.II dated 03.05.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 16.05.2013 and 10.07.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

3	Case No.:19/19/87-ALC1/2013	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00159/AM14/	RLA File :07/24/040/00381/AM12/	Lic.No/Date:0710085038 28.12.2011	Defer Date: 11.09.2013

Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.

4	Case No.:12/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00020/AM13/	RLA File :11/24/040/00008/AM12/	Lic.No/Date:1110026941 19.03.2012	Defer Date:28.08.2013
	Decision: A D/L No. 46011/71/2012-PC-II, dated 13.03.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 08.07.2013. Comments awaited from D/o C&PC.			

5	Case No.:2/10/84-ALC3/2012	Party Name:KARAM MALTIPACK PVT. LTD.,	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/84/050/00053/AM13/	RLA File :24/24/040/00004/AM13/	Lic.No/Date:2410036449 29.05.2012	Defer Date:04.09.2013
	Decision: A D/L No. 46011/91/2012-PC.II dated 11.04.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 08.05.2013 and 02.07.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

6	Case No.:9/23/87-ALC1/2012	Party Name:COSMO FILMS LTD	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00203/AM13/	RLA File :03/94/040/00316/AM13/	Lic.No/Date:0310703670 31.07.2012	Defer Date:28.08.2013
	Decision: A D/L No. 46011/17/2004-PC-II, dated 05.11.2012 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 21.06.2013. This was followed by Reminder to D/o C&PC on 29.07.2013 for furnishing comments expeditiously. Comments awaited from D/o C&PC.			

7	Case No.:2/43/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00358/AM13/	RLA File :03/94/040/00682/AM13/	Lic.No/Date:0310715739 26.11.2012	Defer Date:04.09.2013
	Decision: A D/L No. 46011/3/2013-PC.II dated 04.07.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 19.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

8	Case No.:8/50/87-ALC1/2012	Party Name:INDOBOND INDUSTRIES	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00432/AM13/	RLA File :05/23/040/00414/AM13/	Lic.No/Date:0510343235 14.01.2013	Defer Date:04.09.2013
	Decision: A D/L No. 46011/27/2013-PC.II dated 29.04.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 15.05.2013 and 21.06.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:19/50/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Approved			
HQ File :01/87/050/00443/AM13/	RLA File :03/94/040/00870/AM13/	Lic.No/Date:0310721100 17.01.2013	Defer Date:			
Application: Request is for adhoc norms for following:						
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39019090	63/0- Semi Conducting Compound - Thermoset	504.000	M.T	77350140.00	1436400.00 US Dollars
				Total	77,350,140.00	1,436,400.00
						Limiting Factor

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	(Value/Qty/Value & Qty)
1	39011090	Lucalen A2700 M / Lotryl 17 BA 07N Resin	317.520	M.T	33,961,145.40	619,164.00 US Dollars	2,547,085.91	Value & Qty
2	28030010	Carbon Black	176.400	M.T	18,383,526.00	335,160.00 US Dollars	919,176.30	Value & Qty
3	29309099	Antioxidant	10.080	M.T	3,593,772.00	65,520.00 US Dollars	269,532.90	Value & Qty
4	29096000	Perkadox 14S	15.120	M.T	9,537,318.00	173,880.00 US Dollars	715,298.85	Value & Qty
				Total	65,475,761.40	1,193,724.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/64/2009-PC.II dated 31.07.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Semiconducting Compound Thermoset —	1 kg	1. Lucalen A 2700 M/ Lotryl 17 BA 07N Resin	0.630 kg
		2. Carbon Black	0.350 kg
		3. Antioxidant	0.020 kg
		4. Perkadox 14S	0.030 kg

Case No.:20/50/87-ALC1/2012

Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.

Meet No/Date:19/87-ALC1/2013
20.08.2013

Status: Approved

HQ File :01/87/050/00444/AM13/

RLA File :03/94/040/00879/AM13/

Lic.No/Date:0310722089
28.01.2013

Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39072010	62/0- POLY (OXY-1, 2-ETHANEDIYL) ALPHA-BUTYL-OMEGA-HYDROXY-87% MINIMUM IN DIETHYLENE GLYCOL	134400.000	K.G	16188480.00	295680.00 US Dollars
				Total	16,188,480.00	295,680.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29051300	N-BUTANOL / N-BUTYL ALCOHOL / 1-BUTANOL	33720.960	K.G	3,230,889.48	59,011.68 US Dollars	843,617.71	Qty
2	29101000	ETHYLENE OXIDE	85491.840	K.G	9,361,356.48	170,983.68 US Dollars	2,444,344.24	Qty
3	29094100	DIETHYLENE GLYCOL	16101.120	K.G	1,366,381.30	24,956.74 US Dollars	356,775.89	Qty
				Total	13,958,627.26	254,952.10		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/35/2008-PC.II dated 31.07.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Poly (Oxy-1, 2-Ethanediy) Alpha-Butyl-Omega-Hydroxy-87% Min. in Diethylene Glycol	1 kg	1. N-Butanol / N-Butyl Alcohol / –Butanol	0.2509 kg
		2. Ethylene Oxide	0.6361 kg
		3. Diethylene Glycol	0.1198 kg

Case No.:25/50/87-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Approved
HQ File :01/87/050/00449/AM13/	RLA File :03/95/040/00415/AM13/	Lic.No/Date:0310723310 07.02.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39061090	62/0- AQUEOUS SOLUTION CO-POLYMER OF DI-ISOBUTYLENE, MALEIC ACID & STYRENE IN THE FORM OF SODIUM SALT OF SOLIDS CONTENT 25+/- 1% (PIDICRYL 120V)	120000.000	K.G	5335200.00	98800.00 US Dollars
				Total	5,335,200.00	98,800.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29012990	DI-ISOBUTYLENE	13320.000	K.G	2,930,400.00	53,280.00 US Dollars	776,556.00	Value & Qty
2	29025000	STYRENE	1560.000	K.G	171,600.00	3,120.00 US Dollars	45,474.00	Value & Qty
				Total	3,102,000.00	56,400.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/103/2009-PC.II dated 12.08.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Aqueous Solution co-Polymer of Di-Isobutylene Maleic Acid & Styrene in the form	1 kg	1. Di-Isobutylene	0.111 kg

of Sodium Salt of Solids content 25+/-1%
(Pidicryl 120V)

2. Styrene

0.013 kg

Case No.:26/50/87-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Approved
HQ File :01/87/050/00450/AM13/	RLA File :03/95/040/00456/AM13/	Lic.No/Date:0310723303 07.02.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39061090	62/0- BUTYL ACRYLATE & STYRENE MONOMER COPOLYMER EMULSION HAVING SOLIDS 46+/-1% STABILISED BY EMULSIFIERS (PIDICRYL 2002/PIDICRYL P76)	100000.000	K.G	5724000.00	106000.00 US Dollars
				Total	5,724,000.00	106,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29161210	BUTYL ACRYLATE	22240.000	K.G	3,669,600.00	66,720.00 US Dollars	972,444.00	Value & Qty
2	29025000	STYRENE	21330.000	K.G	1,173,150.00	21,330.00 US Dollars	310,885.00	Value & Qty

3	29241900	ACRYLAMIDE	930.000	K.G	143,220.00	2,604.00 US Dollars	0.00	Value & Qty
				Total	4,985,970.00	90,654.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/103/2009-PC.II dated 12.08.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Butyl Acrylate & Styrene Monomer Copolymer Emulsion having Solids 46+/-1% stabilized by Emulsifiers (Pidicryl 2002/Pidicryl P76)	1 kg	1. Butyl Acrylate	0.2240 kg
		2. Styrene	0.2133 kg
		3. Acrylamide	0.0093 kg

13	Case No.:1/2/87-ALC1/2013	Party Name:CH COMPONENT PVT. LTD.,	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00491/AM13/	RLA File :05/23/040/00457/AM13/	Lic.No/Date:0510345354 11.02.2013	Defer Date:28.08.2013
	Decision: A D/L No. 46011/37/2009-PC-II, dated 28.05.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.07.2013. Comments awaited from D/o C&PC.			

	Case No.:2/47/87-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Approved
	HQ File :01/87/050/00414/AM13/	RLA File :03/95/040/00253/AM13/	Lic.No/Date:0310723815	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39061090	62/0- POLYMERIC AQUEOUS DISPERSION OF VINYL ACETATE, ALKYL METHACRYLATE AND VINYL VERSATATE STABILISED BY EMULSIFIER OF SOLIDS CONTENT 50+/-1% (PIDICRYL VA 261)	150000.000	K.G	9855000.00	182500.00 US Dollars
				Total	9,855,000.00	182,500.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29153200	VINYL ACETATE MONOMER	47200.500	K.G	3,374,836.00	61,360.65 US Dollars	0.00	Value & Qty
2	29161400	ALKYL METHACRYLATE	7803.000	K.G	1,085,787.00	19,741.59 US Dollars	0.00	Value & Qty
3	29159000	VINYL VERSATATE	18054.000	K.G	2,730,668.00	49,648.50 US Dollars	0.00	Value & Qty
				Total	7,191,291.00	130,750.74		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/103/2009-PC.II dated 12.08.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polymeric Aqueous Dispersion of Vinyl Acetate, Alkyl Methacrylate and Vinyl Versatate stabilized by Emulsifier of solids content 50+/-1% (PIDICRYL VA 261)	1 kg	1. Vinyl Acetate Monomer	0.31467 kg
		2. Alkyl Methacrylate	0.05202 kg

1% (Pidicryl VA 261)

3. Vinyl Versatate

0.12036 kg

Case No.:2/51/87-ALC1/2012

Party Name:DAMAN POLYFABS

Meet No/Date:19/87-ALC1/2013
20.08.2013

Status: Approved

HQ File :01/87/050/00458/AM13/

RLA File :03/94/040/00880/AM13/

Lic.No/Date:0310724027
13.02.2013

Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	
1	39232990	63/0- PP WOVEN SACKS / BAGS	455460.000	K.G	45950000.00	919000.00 US Dollars	
2	39269080	63/0- PP WOVEN FABRICS	146930.000	K.G	14820000.00	296400.00 US Dollars	
				Total	60,770,000.00	1,215,400.00	

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39021000	PP GRANULES 99% 450910 KGS X 1.10%	496000.000	K.G	39,680,000.00	793,600.00 US Dollars	9,324,800.00	Value & Qty
2	28365000	CALCIUM CARBONATE-(Filler) 1% 4550 Kgs x 1.10 %	5005.000	K.G	250,300.00	5,050.00 US Dollars	58,900.00	Value & Qty
3	39021000	PP GRANULES 99%=145460 KGS X 1.10% = 160006 KGS	160000.000	K.G	12,800,000.00	256,000.00 US Dollars	3,008,000.00	Value & Qty
4	28365000	CALCIUM CARBONATE-(Filler) 1% 1467 Kgs x 1.10 % = 1614 KGS	1614.000	K.G	80,700.00	1,650.00 US Dollars	18,950.00	Value & Qty
				Total	52,811,000.00	1,056,300.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/29/2013-PC.II dated 12.08.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Polypropylene Uncoated Woven Sacks/Bags	1 kg	1. Polypropylene Granules	1.089 kg
		2. Masterbatch (Calcium Carbonate)	0.011 kg
2. Polypropylene Uncoated Woven Fabrics	1 kg	1. Polypropylene Granules	1.0693 kg
		2. Masterbatch (Calcium Carbonate)	0.0107 kg

16	Case No.:2/52/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00463/AM13/	RLA File :03/94/040/00971/AM13/	Lic.No/Date:0310724308 15.02.2013	Defer Date:28.08.2013
	Decision: A D/L No. 46011/03/2013-PC-II, dated 30.04.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.07.2013. Comments awaited from D/o C&PC.			

17	Case No.:18/7/87-ALC1/2013	Party Name:SWASTIK POLYMERS	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00030/AM14/	RLA File :05/24/040/00424/AM13/	Lic.No/Date:0510346244 15.02.2013	Defer Date:28.08.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 09.05.2013. Comments awaited from D/o C&PC.			

18	Case No.:3/51/87-ALC1/2012	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00459/AM13/	RLA File :03/94/040/00251/AM13/	Lic.No/Date:0310724980 20.02.2013	Defer Date:28.08.2013
	Decision: A D/L No. 46011/32/2013-PC-II, dated 14.05.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.07.2013. Comments awaited from D/o C&PC.			

19	Case No.:4/51/87-ALC1/2012	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00460/AM13/	RLA File :03/94/040/00258/AM13/	Lic.No/Date:0310724974 20.02.2013	Defer Date:28.08.2013
	Decision: A D/L No. 46011/32/2013-PC-II, dated 14.05.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.07.2013. Comments awaited from D/o C&PC.			

20	Case No.:13/1/87-ALC1/2013	Party Name:BANSHI BADAN MANDAL,	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00488/AM13/	RLA File :02/24/040/00182/AM13/	Lic.No/Date:0210186772 22.02.2013	Defer Date:28.08.2013
	Decision: A D/L No. 46011/31/2013-PC-II, dated 28.04.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.07.2013. Comments awaited from D/o C&PC.			

	Case No.:15/1/87-ALC1/2013	Party Name:SINGHAL INDUSTRIES PVT. LTD.	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Approved
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HQ File :01/87/050/00490/AM13/

RLA File :08/24/040/00393/AM13/

Lic.No/Date:0810118843
26.02.2013

Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39232990	63/0- PP WOVEN SACKS WITH/WITHOUT LINER	16650.000	K.G	1771227.00	32800.00 US Dollars
				Total	1,771,227.00	32,800.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39269080	WOVEN POLY PRPYLENE FABRIC (UNLAMINATED/ UNCOATED) Codn.: - This licence issued under para 4.7 of H.B. 2009-14 for fixation of Norms by ALC., New Delhi.	18315.000	K.G	1,510,740.00	27,468.00 US Dollars	407,900.00	Qty
				Total	1,510,740.00	27,468.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/35/2013-PC.II dated 30.07.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PP Woven Sacks	1 kg	Relevant Woven Polypropylene Fabric (Unlaminated / Uncoated)	1.02 kg / kg content in the export product

Case No.:1/3/87-ALC1/2013

Party Name:DUJODWALA PRODUCTS LTD.,

Meet No/Date:19/87-ALC1/2013
20.08.2013**Status: Deferred**

22	HQ File :01/87/050/00004/AM14/	RLA File :03/94/040/00851/AM13/	Lic.No/Date:0310725663 26.02.2013	Defer Date:04.09.2013
Decision: A D/L No. 46011/130/2006-PC.II dated 25.06.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 19.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.				

23	Case No.: 31/50/87-ALC1/2012	Party Name:ESTER INDUSTRIES LTD	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00455/AM13/	RLA File :05/23/040/00485/AM13/	Lic.No/Date:0510347956 01.03.2013	Defer Date:28.08.2013
Decision: A copy of application has been forwarded to D/o C&PC on 05.04.2013. Comments awaited from D/o C&PC.				

Case No.:32/7/87-ALC1/2013		Party Name:SHAKUN POLYMERS LIMITED,		Meet No/Date:19/87-ALC1/2013 20.08.2013		Status: Approved		
HQ File :01/87/050/00044/AM14/		RLA File :34/24/040/00300/AM13/		Lic.No/Date:3410036360 11.03.2013		Defer Date:		
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM		Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	
1	39042290	63/0- PVC FLAME RETARDANT LOW SMOKE OIL RESISTANCE COMPOUND		500000.000	K.G	50949250.00	926350.00 US Dollars	
					Total	50,949,250.00	926,350.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
		POLY VINYL CHLORIDE (PVC)				270,000.00 US		

1	39041090	POLY VINYL CHLORIDE (PVC) (Raw Material)	225000.000	K.G	14,850,000.00	270,000.00 US Dollars	3,564,000.00	Qty
2	29173990	TOTM (TRI OCTYL TRIMELLITATE) (Raw Material)	125000.000	K.G	17,187,500.00	312,500.00 US Dollars	4,468,750.00	Qty
3	28183000	ALUMINIUM HYDROXIDE (Raw Material)	100000.000	K.G	6,050,000.00	110,000.00 US Dollars	1,573,000.00	Qty
4	40025900	CHEMIGUM P-83 (Raw Material)	20000.000	K.G	6,050,000.00	110,000.00 US Dollars	1,573,000.00	Qty
				Total	44,137,500.00	802,500.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/79/2011-PC.II dated 12.08.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Flame Retardant Low Smoke Oil Resistant Compound	1 kg	1. Poly Vinyl Chloride	0.450 kg
		2. TOTM (Tri Octyl Trimellitate)	0.250 kg
		3. Aluminium Hydroxide	0.200 kg
		4. Chemigum P-83	0.040 kg

Case No.: 26/7/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
HQ File :01/87/050/00038/AM14/	RLA File :09/24/040/00557/AM13/	Lic.No/Date:0910055479 21.03.2013	Defer Date:04.09.2013

Decision: A D/L No. 46011/141/2005-PC.II dated 28.06.2013 was issued by D/o C&PC to firm. This was followed by

Reminder from DGFT on 19.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.

26	Case No.:13/13/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00079/AM14/	RLA File :09/24/040/00555/AM13/	Lic.No/Date:0910055478 21.03.2013	Defer Date:18.09.2013
	Decision: A D/L No. 46011/141/2005-PC.II dated 31.07.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

27	Case No.:29/7/87-ALC1/2013	Party Name:NAV AUXICHEM PVT.LTD,	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00041/AM14/	RLA File :30/24/040/00061/AM13/	Lic.No/Date:3010093024 26.03.2013	Defer Date:04.09.2013
	Decision: A D/L No. 46011/49/2013-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 02.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

28	Case No.:3/9/87-ALC1/2013	Party Name:SUPERFIL PRODUCTS LIMITED	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00048/AM14/	RLA File :04/24/040/00355/AM12/	Lic.No/Date:0410144668 03.04.2013	Defer Date:04.09.2013
	Decision: A D/L No. 46011/39/2007-PC.II dated 28.06.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 19.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

29	Case No.:22/7/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00034/AM14/	RLA File :05/23/040/00011/AM14/	Lic.No/Date:0510351574 12.04.2013	Defer Date:04.09.2013
	Decision: A D/L No. 46011/18/2011-PC.II dated 04.07.2013 was issued by D/o C&PC to firm. This was followed by			

Reminder from DGFT on 19.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.

30	Case No.:11/19/87-ALC1/2013	Party Name:NILKAMAL LTD	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00151/AM14/	RLA File :03/95/040/00019/AM14/	Lic.No/Date:0310731250 15.04.2013	Defer Date: 11.09.2013
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

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Case No.:20/19/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Approved					
HQ File :01/87/050/00160/AM14/	RLA File :07/24/040/00533/AM13/	Lic.No/Date:0710094820 15.04.2013	Defer Date:					
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	39172390	63/0- UPVC Column Pipes of different types and sizes - Net content of PVC Resin 49.475 MT	52.460	M.T	5896808.20	108797.20 US Dollars		
				Total	5,896,808.20	108,797.20		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39042110	PVC RESIN	49.475	M.T	2,974,115.41	53,927.75 US Dollars	858,092.00	Value & Qty
				Total	2,974,115.41	53,927.75		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 11/87-ALC1/2013 dated 24.06.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

32	Case No.:5/13/87-ALC1/2013	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00071/AM14/	RLA File :03/95/040/00972/AM13/	Lic.No/Date:0310731577 17.04.2013	Defer Date:18.09.2013
	Decision: A D/L No. 46011/60/2013-PC.II dated 31.07.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

33	Case No.:21/7/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00033/AM14/	RLA File :05/23/040/00010/AM14/	Lic.No/Date:0510351950 18.04.2013	Defer Date:04.09.2013
	Decision: A D/L No. 46011/18/2011-PC.II dated 04.07.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 19.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

34	Case No.:2/9/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00047/AM14/	RLA File :05/23/040/00012/AM14/	Lic.No/Date:0510351931 18.04.2013	Defer Date:04.09.2013
	Decision: A D/L No. 46011/18/2011-PC.II dated 04.07.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 19.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

35	Case No.:7/9/87-ALC1/2013	Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00052/AM14/	RLA File :03/94/040/00034/AM14/	Lic.No/Date:0310732108 22.04.2013	Defer Date:04.09.2013
	Decision: A D/L No. 46011/52/2013-PC.II dated 28.06.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 19.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:3/13/87-ALC1/2013		Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD		Meet No/Date:19/87-ALC1/2013 20.08.2013		Status: Approved	
	HQ File :01/87/050/00069/AM14/		RLA File :03/94/040/01139/AM13/		Lic.No/Date:0310732101 22.04.2013		Defer Date:	
	Application: Request is for adhoc norms for following:							
	Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	

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1	39072090	62/0- EXACOL PPG 700T Polyether Polyol	4830.000	K.G	580324.50	10746.75 US Dollars
				Total	580,324.50	10,746.75

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29102000	Propylene Oxide	4380.810	K.G	438,081.00	8,038.00 US Dollars	122,663.00	Qty
2	29054500	Glycerine	623.070	K.G	33,023.00	606.00 US Dollars	9,246.00	Qty
				Total	471,104.00	8,644.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/77/2007-PC.II dated 31.07.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Exacol PPG 700T Polyether Polyol	1 kg	1. Propylene Oxide	0.907 kg
		2. Glycerine	0.129 kg

Case No.: 4/13/87-ALC1/2013	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Approved
HQ File :01/87/050/00070/AM14/	RLA File :03/94/040/01142/AM13/	Lic.No/Date:0310732106 22.04.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
		62/0- EXAMOL OP 750				

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1	39072090	Polyether Polyol	16800.000	K.G	2268000.00	42000.00 US Dollars
				Total	2,268,000.00	42,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29102000	Propylene Oxide	13994.400	K.G	1,399,440.00	25,678.00 US Dollars	391,843.00	Qty
2	29212100	Ethylenediamine	3477.600	K.G	441,655.00	8,104.00 US Dollars	123,663.00	Qty
				Total	1,841,095.00	33,782.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/77/2007-PC.II dated 31.07.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Examol QP 750 Polyether Polyol	1 kg	1. Propylene Oxide	0.833 kg
		2. Ethylenediamine	0.207 kg

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Case No.: 6/13/87-ALC1/2013	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
HQ File :01/87/050/00072/AM14/	RLA File :03/95/040/01004/AM13/	Lic.No/Date:0310732631 26.04.2013	Defer Date:28.08.2013
Decision: A copy of application has been forwarded to D/o C&PC on 21.06.2013. Comments awaited from D/o C&PC.			

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Case No.: 15/13/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
HQ File :01/87/050/00081/AM14/	RLA File :34/24/040/00010/AM14/	Lic.No/Date:3410036728 26.04.2013	Defer Date:18.09.2013

Decision: A D/L No. 46011/1/2008-PC.II dated 31.07.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

40	Case No.: 16/13/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00082/AM14/	RLA File :34/24/040/00011/AM14/	Lic.No/Date:3410036729 26.04.2013	Defer Date:18.09.2013
	Decision: A D/L No. 46011/1/2008-PC.II dated 31.07.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

41	Case No.: 14/9/87-ALC1/2013	Party Name:KOHINOOR INDIA PVT.LTD	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00059/AM14/	RLA File :30/24/040/00004/AM14/	Lic.No/Date:3010093524 30.04.2013	Defer Date:04.09.2013
	Decision: A D/L No. 7/264/2012-TSW dated 11.06.2013 was issued by DIPP to firm. This was followed by Reminder from DGFT on 01.07.2013 giving 15 days time for submission of information. Reply awaited from firm.			

	Case No.:12/13/87-ALC1/2013		Party Name:DHARIYAL POLYMERS PVT.LTD.		Meet No/Date:19/87-ALC1/2013 20.08.2013		Status: Approved						
	HQ File :01/87/050/00078/AM14/		RLA File :08/24/040/00030/AM14/		Lic.No/Date:0810120613 30.04.2013		Defer Date:						
	Application: Request is for adhoc norms for following:												
Sl.No.		ITCHS Code		EXPORT ITEM		Qty		UOM		FOB/FOR (Rs.)		FOB/FOR (in Currency of realisation)	

1	39123100	62/0- POLYANIONIC CELLULOSE (RG)	1028.000	M.T	186753778.80	3458403.00 US Dollars		
				Total	186,753,778.80	3,458,403.00		

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39123100	POLYANIONIC CELLULOSE POLYMER(PACP) (THIS LICENCE IS ISSUED AS PER PARA 4.7 OF H.B.AM2009-14 WITH CONDITION FOR FIXATION OF NORMS BY ALC N.DELHI.)	328.960	M.T	71,055,360.00	1,315,840.00 US Dollars	18,474,394.00	Value & Qty
				Total	71,055,360.00	1,315,840.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/108/2007-PC.II dated 12.08.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyanionic Cellulose (RG)	1 kg	Polyanionic Cellulose Polymer (PACP)	0.320 kg

Case No.:15/9/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Approved
HQ File :01/87/050/00060/AM14/	RLA File :08/24/040/00037/AM14/	Lic.No/Date:0810120634 01.05.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39075000	62/0- Alkyd Resin C 1031 (80% Resin content)	50000.000	K.G	5335000.00	97000.00 US Dollars
				Total	5,335,000.00	97,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29159090	Lauric Acid	15350.000	K.G	1,773,750.00	32,250.00 US Dollars	0.00	Qty
2	29173500	Phthalic Anhydride	16900.000	K.G	1,402,500.00	25,500.00 US Dollars	0.00	Qty
3	29054500	Glycerine	12800.000	K.G	563,750.00	10,250.00 US Dollars	0.00	Qty
4	29023000	Toluene (This licence issued under para 4.7 of 2009-14 for fixation of Norms by ALC New Delhi)	10700.000	K.G	825,000.00	15,000.00 US Dollars	0.00	Qty
				Total	4,565,000.00	83,000.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/20/2009-PC.II dated 12.08.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Alkyd Resin C-1031 (80+/-2% Resin Content)	1 kg	1. Lauric Acid	0.307 kg
		2. Phthalic Anhydride	0.338 kg
		3. Glycerine	0.256 kg
		4. Toluene	0.210 kg

Case No.:16/9/87-ALC1/2013	Party Name:SAKATA INX (INDIA) LTD.	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Approved
HQ File :01/87/050/00061/AM14/	RLA File :05/24/040/00441/AM13/	Lic.No/Date:0510353043 02.05.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39095000	62/0- POLYURETHANE RESIN CONTAINS 27% +/- 1% RESIN/ TOTAL SOLID CONTENT IN RELEVANT SOLVENTS	210630.000	K. G	47519784.00	879996.00 US Dollars
				Total	47,519,784.00	879,996.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39072090	POLYOL RESIN (GX-40K/GX-20K) POLYOL RESIN GX-40K/POLYOL RESIN GX-20K	53790.690	K. G	25,677,703.00	466,867.32 US Dollars	6,704,706.00	Value & Qty
2	29299090	DI-ISOCYANATE (DESMODUR-I)	8958.090	K. G	6,127,835.00	111,415.17 US Dollars	1,600,039.00	Value & Qty
3	29212990	DABCO (TRI-ETHYLENE DIAMINE)	63.190	K. G	200,096.00	3,638.11 US Dollars	52,247.00	Value & Qty
4	29213090	DIAMINE (VESTAMIN IPD)	1610.690	K. G	1,257,259.00	22,859.26 US Dollars	328,283.00	Value & Qty
5	29153100	ETHYL ACETATE	60549.810	K. G	999,072.00	18,164.94 US Dollars	260,868.00	Value & Qty
6	29023000	TOLUENE	60549.810	K. G	4,995,359.00	90,824.71 US Dollars	1,153,011.00	Value & Qty
7	29051220	ISOPROPYL ALCOHAL (IPA)	30275.960	K. G	2,747,543.00	49,955.33 US Dollars	717,411.00	Value & Qty
8	29211190	AMINES	928.040	K. G	20,417.00	371.21 US Dollars	5,331.00	Value & Qty
				Total	42,025,284.00	764,096.05		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/29/2005-PC.II dated 12.08.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyurethane Resin contains 27%+/-1% Resin/total solid content in relevant Solvents	1 MT	1. Polyol (GX – 40K/GX-20K)	0.2553 kg
		2. Diisocyanate (Desmodur – 1)	0.0425 kg
		3. Dabco (Triethylene Diamine)	0.0003 kg
		4. Diamine (Vestamin IPD)	0.0076 kg
		5. Ethyl Acetate	0.2874 kg
		6. Toluene	0.2874 kg
		7. Isopropyl Alcohol (IPA)	0.1437 kg
		8. Amines	0.0044 kg

Case No.:11/14/87-ALC1/2013	Party Name:ATUL LIMITED,	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Approved
HQ File :01/87/050/00094/AM14/	RLA File :08/24/040/00034/AM14/	Lic.No/Date:0810120704 02.05.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
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1	39073010	62/0- MULTIFUNCTIONAL EPOXY RESIN	80000.000	K.G	52800000.00	960000.00 US Dollars		
				Total	52,800,000.00	960,000.00		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29103000	EPICHLOROHYDRIN ORGANIC CHEMICAL	104000.000	K.G	14,300,000.00	260,000.00 US Dollars	0.00	Value & Qty
2	29214910	ORTHO ETHYL ANILINE ORGANIC CHEMICAL	81600.000	K.G	24,684,000.00	448,800.00 US Dollars	0.00	Value & Qty
3	29051000	METHANOL ORGANIC CHEMICAL (THIS LICENCE IS ISSUED AS PER PARA 4.7 OF H.B.AM2009-14 WITH CONDITION FOR FIXATION OF NORMS BY ALC.N.DELHI.)	28800.000	K.G	1,584,000.00	28,800.00 US Dollars	0.00	Value & Qty
				Total	40,568,000.00	737,600.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/241/2004-PC.II dated 12.08.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Multifunctional Epoxy Resin	1 kg	1. EPICHLOROHYDRIN	1.300 kg
		2. Ortho Ethyl Aniline	1.020 kg
		3. Methanol	0.360 kg

Case No.:7/14/87-ALC1/2013	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Approved
HQ File :01/87/050/00090/AM14/	RLA File :03/95/040/00073/AM14/	Lic.No/Date:0310734093 13.05.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39076090	63/0- Polyester (PET) Chips (High Pressure Moulding Grade/Bottle Grade)	5000.000	M.T	381500000.00	7000000.00 US Dollars
				Total	381,500,000.00	7,000,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	27079900	Reformate	4083.965	M.T	182,512,395.85	3,348,851.30 US Dollars	57,528,938.00	Qty
2	29152100	Acetic Acid	424.000	M.T	9,243,200.00	169,600.00 US Dollars	2,413,492.40	Qty
3	38159000	Catalyst T8P	0.420	M.T	1,030,050.00	18,900.00 US Dollars	268,956.40	Qty
4	29152300	Cobalt Acetate	6.360	M.T	3,515,420.04	64,503.12 US Dollars	917,911.50	Qty
5	29152930	Manganese Acetate	19.500	M.T	1,381,575.00	25,350.00 US Dollars	360,743.11	Qty
6	28111990	Hydro Bromic Acid	1.695	M.T	83,139.75	1,525.50 US Dollars	21,708.62	Qty
7	28151190	Sodium Hydroxide	33.920	M.T	184,864.00	3,392.00 US Dollars	48,269.85	Qty
8	27101990	Furnace Oil / Heavy Fuel	432.480	M.T	2,357,016.00	43,248.00 US Dollars	615,440.56	Qty
9	29051100	Methanol	9.750	M.T	197,671.50	3,627.00 US Dollars	51,614.01	Qty

10	27101290	Naphtha	2730.250	M.T	119,038,900.00	2,184,200.00 US Dollars	30,180,677.50	Qty
11	29173960	Isophthalic Acid	100.000	M.T	6,976,000.00	128,000.00 US Dollars	1,821,503.69	Qty
12	27101290	Naphtha	60.000	M.T	2,616,000.00	48,000.00 US Dollars	663,250.86	Qty
13	28092010	Phosphoric Acid	0.200	M.T	7,194.00	132.00 US Dollars	1,878.43	Qty
14	28258000	Antimony Trioxide	1.700	M.T	945,956.50	17,357.00 US Dollars	246,998.75	Qty
15	29152300	Cobalt Acetate	0.900	M.T	497,465.10	9,127.80 US Dollars	129,893.14	Qty
				Total	330,586,847.74	6,065,813.72		

Decision: According to the technical comment of Deptt. of C&PC furnished vide their OM No. 46011/01/2013/PC.II dated 31.07.2013, following adhoc norms are approved:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyester (PET) Chips (High pressure moulding grade/Bottle grade)	1 MT	1. Reformate	0.816793 MT
		2. Acetic Acid	0.084800 MT
		3. Catalyst T8P	0.000084 MT
		4. Cobalt Acetate	0.001272 MT
		5. Manganese Acetate	0.003900 MT
		6. Hydro Bromic Acid	0.000339 MT
		7. Sodium Hydroxide	0.006784 MT
		8. Methanol	0.001950 MT
		9. Naphtha	0.558050 MT
		10. Isophthalic Acid	0.020000 MT
		11. Phosphoric Acid	0.000040 MT

		12. Antimony Trioxide	0.000340 MT
		13. Cobalt Acetate	0.000180 MT

47	Case No.: 6/17/87-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00113/AM14/	RLA File :03/94/040/00053/AM14/	Lic.No/Date:0310734137 13.05.2013	Defer Date:28.08.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 23.07.2013. Comments awaited from D/o C&PC.			

48	Case No.: 4/14/87-ALC1/2013	Party Name:WELSET PLAST EXTRUSIONS PVT.LTD.	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00087/AM14/	RLA File :03/95/040/00039/AM14/	Lic.No/Date:0310734478 15.05.2013	Defer Date:18.09.2013
	Decision: A D/L No. 46011/57/2013-PC.II dated 31.07.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

49	Case No.: 6/14/87-ALC1/2013	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00089/AM14/	RLA File :03/95/040/00068/AM14/	Lic.No/Date:0310734464 15.05.2013	Defer Date:28.08.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 23.07.2013. Comments awaited from D/o C&PC.			

50	Case No.:18/14/87-ALC1/2013	Party Name:SAGAR POLYMERS,(UNIT-I)	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00101/AM14/	RLA File :24/24/040/00003/AM14/	Lic.No/Date:2410038896 15.05.2013	Defer Date:18.09.2013
	Decision: A D/L No. 46011/50/2013-PC.II dated 31.07.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

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Case No.:7/13/87-ALC1/2013	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Approved					
HQ File :01/87/050/00073/AM14/	RLA File :05/23/040/00036/AM14/	Lic.No/Date:0510354416 16.05.2013	Defer Date:					
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	39011090	62/0- MEDIUM DENSITY POLYETHYLENE COMPOUND (PACKED IN 8,000 NOS. OF POLY PROPYLENE LAMINATED BAGS WITH INSIDE LINER)	200000.000	K.G	20900000.00	380000.00 US Dollars		
				Total	20,900,000.00	380,000.00		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39011010	LINEAR LOW DENSITY POLYETHYLENE	126400.000	K.G	10,775,600.00	195,920.00 US Dollars	2,462,550.00	Qty
2	39011010	HIGH DENSITY POLYETHYLENE	78200.000	K.G	7,096,650.00	129,030.00 US Dollars	1,621,800.00	Qty
3	38123090	ANTI OXIDANT	3400.000	K.G	215,050.00	3,910.00 US Dollars	55,596.00	Qty

4	39021000	POLY PROPYLENE GRANULES (TOTAL WEIGHT 800.000 KGS.)	840.000	K.G	80,850.00	1,470.00 US Dollars	18,479.00	Qty
				Total	18,168,150.00	330,330.00		

Decision: According to the technical comment of Deptt. of C&PC furnished vide their OM No. 46011/55/2013/PC.II dated 31.07.2013, following adhoc norms are approved:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Medium Density Polyethylene Compound	1 MT	1. LLDPE Granules	0.6260 kg
		2. HDPE Granules	0.3872 kg
		3. Anti Oxidant	0.0168 kg
		4. Poly Propylene Granules	As per packing policy

52	Case No.:5/14/87-ALC1/2013	Party Name:POWERBAND INDUSTRIES PRIVATE LIMITED	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00088/AM14/	RLA File :03/95/040/00049/AM14/	Lic.No/Date:0310734629 16.05.2013	Defer Date:18.09.2013
	Decision: A D/L No. 46011/58/2013-PC.II dated 30.07.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

53	Case No.:8/14/87-ALC1/2013	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00091/AM14/	RLA File :03/95/040/00079/AM14/	Lic.No/Date:0310734638 16.05.2013	Defer Date:28.08.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 27.06.2013. Comments awaited from D/o C&PC.			

54	Case No.:16/19/87-ALC1/2013	Party Name:S.KANT HEALTHCARE LTD.	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00156/AM14/	RLA File :03/95/040/00707/AM13/	Lic.No/Date:0310734894 20.05.2013	Defer Date: 11.09.2013
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

55	Case No.:3/14/87-ALC1/2013	Party Name:SPECIALTY POLYFILMS (INDIA) PVT. LTD.	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00086/AM14/	RLA File :03/95/040/00998/AM13/	Lic.No/Date:0310735121 21.05.2013	Defer Date:28.08.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 27.06.2013. Comments awaited from D/o C&PC.			

56	Case No.:8/13/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00074/AM14/	RLA File :05/23/040/00051/AM14/	Lic.No/Date:0510354966 23.05.2013	Defer Date:18.09.2013
	Decision: A D/L No. 46011/18/2011-PC.II dated 31.07.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

57	Case No.:9/13/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00075/AM14/	RLA File :05/23/040/00052/AM14/	Lic.No/Date:0510354967 23.05.2013	Defer Date:18.09.2013
	Decision: A D/L No. 46011/18/2011-PC.II dated 31.07.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

58	Case No.: 17/14/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00100/AM14/	RLA File :05/23/040/00053/AM14/	Lic.No/Date:0510354968 23.05.2013	Defer Date:18.09.2013
	Decision: A D/L No. 46011/18/2011-PC.II dated 31.07.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

59	Case No.: 12/19/87-ALC1/2013	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00152/AM14/	RLA File :03/95/040/00146/AM14/	Lic.No/Date:0310735559 24.05.2013	Defer Date: 28.08.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 31.07.2013. Comments awaited from D/o C&PC.			

60	Case No.: 16/14/87-ALC1/2013	Party Name:HINDUSTAN ADHESIVES LTD	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00099/AM14/	RLA File :05/23/040/00039/AM14/	Lic.No/Date:0510355253 27.05.2013	Defer Date:18.09.2013
	Decision: A D/L No. 46011/59/2013-PC.II dated 31.07.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

61	Case No.: 8/19/87-ALC1/2013	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00148/AM14/	RLA File :03/95/040/00160/AM14/	Lic.No/Date:0310735828 28.05.2013	Defer Date: 28.08.2013

Decision: A copy of application has been forwarded to D/o C&PC on 31.07.2013. Comments awaited from D/o C&PC.

62	Case No.:3/19/87-ALC1/2013	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00143/AM14/	RLA File :03/94/040/00091/AM14/	Lic.No/Date:0310735940 29.05.2013	Defer Date: 28.08.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 31.07.2013. Comments awaited from D/o C&PC.			

Case No.:14/13/87-ALC1/2013	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Approved
HQ File :01/87/050/00080/AM14/	RLA File :05/24/040/00042/AM14/	Lic.No/Date:0510355684 30.05.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39189090	63/0- THREE LAYERED PVC FLOOR COVERING (THICKNESS 1.00MM TO 3.00MM)	500000.000	K.G	69930000.00	1260000.00 US Dollars
				Total	69,930,000.00	1,260,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39042110	PVC RESIN	313500.000	K.G	24,578,400.00	438,900.00 US Dollars	0.00	Value & Qty
2	29173920	PHTHALATE PLASTICIZER (DOP)	167000.000	K.G	17,768,800.00	317,300.00 US Dollars	0.00	Value & Qty
3	38129090	PLASTICIZER	17000.000	K.G	2,380,000.00	42,500.00 US Dollars	0.00	Value & Qty

4	38123090	STABILIZER	10000.000	K.G	4,480,000.00	80,000.00 US Dollars	0.00	Value & Qty
5	39019090	PROCESSING AID	7000.000	K.G	1,176,000.00	21,000.00 US Dollars	0.00	Value & Qty
6	32061110	TITANIUM DIOXIDE	15000.000	K.G	2,940,000.00	52,500.00 US Dollars	0.00	Value & Qty
7	29141200	MEK	10000.000	K.G	1,120,000.00	20,000.00 US Dollars	0.00	Value & Qty
				Total	54,443,200.00	972,200.00		

Decision: According to the technical comment of Deptt. of C&PC furnished vide their OM No. 46011/122/2005/PC.II dated 12.08.2013, following adhoc norms are approved:-

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Three Layered PVC Floor Covering (Thickness 1.00mm To 3.00mm)	1 Kg	1. PVC Resin	0.627 kg
		2. Phthalate Plasticizer (DOP)	0.334 kg
		3. Plasticizer	0.034 kg
		4. Stabilizer	0.020 kg
		5. Processing Aid	0.014 kg
		6. Titanium Dioxide	0.030 kg
		7. MEK	0.030 kg

Case No.:2/19/87-ALC1/2013	Party Name:METRO TYRES LTD	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
HQ File :01/87/050/00142/AM14/	RLA File :30/24/040/00011/AM14/	Lic.No/Date:3010094242 30.05.2013	Defer Date: 28.08.2013

Decision: A copy of application has been forwarded to DIPP on 31.07.2013. Comments awaited from DIPP.

65	Case No.: 14/14/87-ALC1/2013	Party Name:PODDAR MERCANTILE PVT.LTD.,	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00097/AM14/	RLA File :02/24/040/00013/AM14/	Lic.No/Date:0210190280 31.05.2013	Defer Date:28.08.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 27.06.2013. Comments awaited from D/o C&PC.			

66	Case No.: 4/19/87-ALC1/2013	Party Name:GOLDEN CASHEW PRODUCTS PRIVATE LIMITED,	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00144/AM14/	RLA File :03/94/040/00143/AM14/	Lic.No/Date:0310736567 04.06.2013	Defer Date: 28.08.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 31.07.2013. Comments awaited from D/o C&PC.			

67	Case No.: 5/19/87-ALC1/2013	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00145/AM14/	RLA File :03/94/040/00176/AM14/	Lic.No/Date:0310736575 04.06.2013	Defer Date: 28.08.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 31.07.2013. Comments awaited from D/o C&PC.			

68	Case No.: 6/19/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00146/AM14/	RLA File :03/94/040/00198/AM14/	Lic.No/Date:0310736672 05.06.2013	Defer Date: 28.08.2013
	Decision: A copy of application has been forwarded to DIPP on 31.07.2013. Comments awaited from DIPP.			

69	Case No.:1/19/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00141/AM14/	RLA File :09/24/040/00628/AM13/	Lic.No/Date:0910056312 11.06.2013	Defer Date: 28.08.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 31.07.2013. Comments awaited from D/o C&PC.			

70	Case No.:7/19/87-ALC1/2013	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00147/AM14/	RLA File :03/95/040/00028/AM14/	Lic.No/Date:0310737612 13.06.2013	Defer Date: 28.08.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 31.07.2013. Comments awaited from D/o C&PC.			

71	Case No.:13/19/87-ALC1/2013	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00153/AM14/	RLA File :03/95/040/00166/AM14/	Lic.No/Date:0310737738 14.06.2013	Defer Date: 28.08.2013
	Decision: A copy of application has been forwarded to DIPP on 31.07.2013. Comments awaited from DIPP.			

72	Case No.:14/19/87-ALC1/2013	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00154/AM14/	RLA File :03/95/040/00196/AM14/	Lic.No/Date:0310738083 18.06.2013	Defer Date: 28.08.2013
	Decision: A copy of application has been forwarded to DIPP on 31.07.2013. Comments awaited from DIPP.			

73	Case No.:10/19/87-ALC1/2013	Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00150/AM14/	RLA File :03/95/040/00898/AM13/	Lic.No/Date:0310738543 21.06.2013	Defer Date: 28.08.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 31.07.2013. Comments awaited from D/o C&PC.			

74	Case No.:9/19/87-ALC1/2013	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00149/AM14/	RLA File :03/95/040/00876/AM13/	Lic.No/Date:0310738810 24.06.2013	Defer Date: 28.08.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 31.07.2013. Comments awaited from D/o C&PC.			

75	Case No.:21/14/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00104/AM14/	RLA File :09/24/040/00099/AM14/	Lic.No/Date:0910056445 25.06.2013	Defer Date:28.08.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 23.07.2013. Comments awaited from D/o C&PC.			

76	Case No.:15/19/87-ALC1/2013	Party Name:MICROSPHERES (INDIA)	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00155/AM14/	RLA File :03/95/040/00235/AM14/	Lic.No/Date:0310739275 27.06.2013	Defer Date: 28.08.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 31.07.2013. Comments awaited from D/o C&PC.			

77	Case No.:17/19/87-ALC1/2013	Party Name:PALMETTO INDUSTRIES (INDIA) PVT. LIMITED,	Meet No/Date:19/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00157/AM14/	RLA File :04/24/040/00066/AM14/	Lic.No/Date:0410147848 08.07.2013	Defer Date: 28.08.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 31.07.2013. Comments awaited from D/o C&PC.			

Meeting ended with thanks to Chair and all participants.
